

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00117/2020  
IN  
ORIGINAL APPLICATION NO.170/00621/2019**

**DATED THIS THE 22<sup>nd</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)  
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Narayan F.Babri  
Aged 64 years  
S/o Fakkirappa  
Retired Group 'D'  
Ramnagar SO, Sirsi HO  
Residing at No.46  
Church Road, Ramnagar  
District:Karwar-581453. ....Petitioner

(By Advocate Shri B.Venkateshan)

Vs.

1. Smt. Veena Srinivas  
The Postmaster General  
N.K.Region  
Dharwad-580001.

2. Shri C.S.Prakash  
Superintendent of Post Offices  
Sirsi Division  
Sirsi – 581402. ....Respondents

**ORDER (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

Alleging violation of order dated 08.08.2019 passed by this Tribunal in

OA.No.621/2019, the petitioner has filed the present petition seeking initiation of contempt proceedings against the respondents.

2. A perusal of the order dated 08.08.2019 reveals that the OA was allowed subject to the result of the pending Special Leave Petition(C) No.13042/2014 (*Union of India & Others vs. Gandiba Behera*) before the Hon'ble Supreme Court.

3. Since the aforesaid SLP filed at the instance of Union of India has been allowed by the Hon'ble Supreme Court on 08.11.2019, therefore, no interference is called for in the present Contempt Petition.

4. Learned counsel for the petitioner wishes to withdraw the Contempt Petition.

5. Accordingly, the Contempt Petition is dismissed as withdrawn.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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